GOVERNMENT OF INDIA MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

LOK SABHA UNSTARRED QUESTION NO. 2 TO BE ANSWERED ON 21.07.2025

Management of Human-Wildlife Conflicts

2. SHRI S JAGATHRATCHAKAN:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) the current status of human-wildlife conflicts in the country, including the number of reported incidents and economic losses incurred during the last three years and the current year;
- (b) the details of the initiatives taken by the Government to mitigate human-wildlife conflicts, including any specific strategies or action plans implemented in this regard;
- (c) the details of the challenges faced in effectively managing human-wildlife conflicts, particularly in terms of resources and community engagement;
- (d) the role of local communities in conflict mitigation efforts and any programmes has been established to involve them; and
- (e) whether any measures taken/being taken to educate the communities about wildlife conservation and promote coexistence and if so, the details thereof?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (SHRI KIRTI VARDHAN SINGH)

- (a) to (e) Incidences of human-wildlife conflict have been reported from various parts of the country. Such data are not collated at the level of Ministry. The important steps taken by the Government to manage and mitigate the human-wildlife conflicts are as follows:
 - i. An advisory on dealing with human-wildlife conflict has been issued by the Ministry in February 2021. The Advisory recommends coordinated interdepartmental action, identification of conflict hot spots, adherence to Standard Operating Procedures, establishment of rapid response teams, formation of State and District level committees to review the quantum of ex-gratia relief for its expeditious payments, issuing guidance and instructions for expedited relief payments, preferably within 24 hours to the affected persons, in the case of death and injury to persons.

- ii. The Ministry has also issued guidelines to States and UTs on 3rd June 2022 on managing human-wildlife conflicts including damage to crops. The guidelines advise States/UTs to utilize the Pradhan Mantri Fasal Bima Yojna (PMFBY). Uner the revamped operational guidelines of PMFBY, States/UTs may provide add-on coverage for crop loss due to attack by wild animals. Further,it includes promotion of crops in forest fringe areas which are unpalatable to wild animals, agro forestry models which include cash crops like chillies, lemon grass, khus grass etc. suitably mixed with tree/shrub species. It also includes preparation and implementation of comprehensive long-term plan for alternate cropping by the State Agriculture/Horticulture Department under different schemes in vulnerable areas.
- iii. The Ministry has also issued species-specific guidelines to deal with human-wildlife conflict situations on 21.03.2023 for mitigation of Human Wildlife conflicts involving Elephant, Gaur, Leopard, Snake, Crocodile, Rhesus Macaque, Wild Pig, Bear, Blue Bull and Blackbuck.
- iv. The Central Government provides financial assistance to State/Union Territory Governments under the Centrally Sponsored Schemes, 'Development of Wildlife Habitats' and 'Project Tiger and Elephant' for management of wildlife and its habitat including support for broad activities like-compensation for depredation by wild animals and construction of physical barriers such as barbed wire fence, solar powered electric fence, bio-fencing using cactus, boundary wall etc to prevent the entry of wild animals into crop fields, capacity building and also provides ex gratia relief to the victims of human-wildlife conflicts. The States/Union Territories make ex-gratia payments for loss of livestock, crops and human life including injuries due to human-wildlife conflicts as per the norms, which vary from State to State.
- v. A network of protected areas namely, National Parks, Sanctuaries, Conservation Reserves and Community Reserves covering important wildlife habitat have been created all over the country under the provisions of the Wild Life (Protection) Act, 1972 to conserve wild animals and their habitats.
- vi. The Section 11 (1) (a) of the Wild Life (Protection) Act, 1972, empowers the State Chief Wild Life Wardens to grant permits for hunting animals falling in Schedule I of the Act, which become dangerous to human life. Further, the Section 11 (1) (b) of the Act empowers State Chief Wild Life Warden or any authorized officer to grant permits for hunting of wild animals falling under Schedule-II of the Act, if such animals have become dangerous to human life or property.
- vii. In accordance with provisions contained under Section 33 of the Wild Life (Protection) Act, 1972, the Ministry has issued guidelines for the

process of management planning for protected areas and other landscape elements.

- viii. The Ministry also provides capacity-building support to the officers and staff of State Forest Departments through institutions, e.g. Wildlife Institute of India-SACON for adoption of early-warning systems and modern technologies.
 - ix. Periodic awareness campaigns to sensitize guide and advise the general public on human-wildlife conflict, including dissemination of information through various forms of media is carried out by the respective State Governments/Union Territory Administrations.
